THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 18

Dated Guwahati the 24th March, 2020

Whereas the Ministry of Health and Family Welfare, Government of India vide Office Memorandum dated 05.03.2020 has advised avoidance of mass gatherings; or postponement of mass gatherings, till Novel Corona Virus (COVID-19) disease spread is contained;

And whereas the World Health Organization (WHO) has declared Novel Corona Virus (COVID-19) a pandemic;

And whereas prevention and precaution appear to be the only redress against Novel Corona Virus (COVID-19) disease;

And whereas the Government of Assam has issued Notification No. HLA 248/2020/35 dated 23.03.2020 imposing restrictions of movement of public;

And whereas the Government of Nagaland has issued Notification No. CSO/GAB-I/COM/GEN-1/2020 dated 22.03.2020 imposing restrictions of movement of public;

And whereas the Government of Mizoram has issued Notification No. PHQ/IGP(L&O)/73/COVID-19/2020/1095 dated 21.03.2020 imposing restrictions of movement of public;

And whereas the Government of Arunachal Pradesh has issued Notification No. Secy(H&FW)/5/1/2020 dated 22.03.2020 imposing restrictions of movement of public;

Now, therefore, in continuation of Notification No.11 dated 15.03.2020, and Notification No.14 dated 19.03.2020, as also Office Orders dated 15.3.2020 and 17.03.2020 issued for regulating the Court working, Hon'ble the Chief Justice has been pleased to issue the following directions:

- 1) The functioning of the Gauhati High Court, Principal Seat, as well as its Outlying Benches at Kohima, Aizawl and Itanagar; and all the District Courts working under the jurisdiction of the Gauhati High Court in the said four States, shall remain restricted with effect from 25.03.2020 till 04.04.2020.
- Only the cases involving extreme urgency involving liberty would be taken up.

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- 3) In case, any matter involving extreme urgency is required to be filed in the Principal Seat at Guwahati or in any of the outlying Benches, the same may be filed between 10.00 AM and 1.00 PM on Court working days.
- (a) For the purpose of filing, listing and hearing of such matters in the Principal Seat of Gauhati High Court, Registrar (Judicial)/Joint Registrar (Judicial) of the Gauhati High Court may be contacted for detailed instructions on the following numbers:

Registrar (Judicial)

7637026558

Joint Registrar (Judicial)

7637026567

(b) In respect of the Outlying Benches, the concerned Registrars may be contacted for urgent listing and hearing of cases.

The contact numbers of the Registrars are as follows:

Registrar, Kohima Bench

9436810520 / 8787745160

Registrar, Alzawl Bench

9436151019 / 8787404757

Registrar, Itanagar Bench

9436055545

- 4) The matters which are already fixed for listing and hearing in the Principal Seat as well as Outlying Benches upto 04.04.2020, shall stand deferred, unless extreme urgency is shown for immediate hearing of the matter.
- 5) For filing and hearing of cases involving extreme urgency in the District Courts in all the four States working under the jurisdiction of the Gauhati High Court, the concerned District and Sessions Judges shall prepare a roster of Judicial Officers for dealing with such cases, including remand matters related to fresh arrest and extension of remand.
- (a) For filing, listing and hearing of fresh matters involving such urgency, the District and Sessions Judges in consultation with the Chief Judicial Magistrate, shall nominate Nodal Officer(s) from the Ministerial Staff of the Establishment, whose contact number(s) shall be uploaded on the respective official Website of the District.
- (b) Similarly, the respective District & Sessions Judges in consultation with the seniormost officer of the Sub-Division shall appoint Nodal Officer(s) from the ministerial staff of the establishment, whose contact number(s) shall be uploaded on the respective official Website of the district.

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- 6) In the case of Family Courts, Industrial Tribunals, MACT, Special Courts, Labour Courts, respective Presiding Officers shall appoint Nodal Officer(s) from the Ministerial Staff of the establishment, whose contact number(s) shall be uploaded on the respective Official Website, for filing, listing and hearing of matters involving extreme urgency.
- 7) Matters which are already fixed for listing and hearing in the District Courts upto 04.04.2020, shall stand deferred, unless extreme urgency is shown for immediate hearing of the matter.

By Order, Sd/ Raktim Duarah REGISTRAR GENERAL

Memo No. A.36011/1/2020-HC(AB)/67 Copy to:- Dated Aizawl, the 25th March, 2020

- 1. P.S. to Hon'ble Mr. Justice Michael Zothankhuma, Judge, Gauhati High Court for kind information of his Lordship.
- 2. P.S. to Hon'ble Mr. Nelson Sailo, Judge, Gauhati High Court for kind information of his Lordship.
- 3. Registrar General, Gauhati High Court, Guwahati. This has a reference to his letter Memo No. HC.III-06/2020/819-844/G dated 24.03.2020.
- 4. Secretary to the Govt. of Mizoram, Law & Judicial Department.
- District & Sessions Judge, Aizawl Judicial District, Aizawl. He is requested to circulate this notification under their respective jurisdiction for information and necessary action.
- District & Sessions Judge, Lunglei Judicial District, Lunglei. He is requested to circulate this notification under their respective jurisdiction for information and necessary action
- 7. Addl. Advocate General, Mizoram, Aizawl.
- 8. All Officers, Gauhati High Court, Aizawl Bench for information and necessary action.
- 9. Systems Analyst, Gauhati High Court, Aizawl Bench. He is requested to upload the notification in the website of this Registry.
- 10. President/Secretary, Mizoram Bar Association.
- 11. Notice Board.

(HELEN DAWNGLIANI)
REGISTRAR
GAUHATI HIGH COURT
AIZAWL BENCH